

**Central Administrative Tribunal
Madras Bench**

OA/310/00435/2019

Dated Friday the 29th day of March Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

Smt.Ashabeevi
Widow of late T.P.Diwanmohideen,
No.70, M.N.Sannathi Street,
Pettai, Tirunelveli Dt.-627004. .. Applicant
By Advocate M/s.Ratio Legis

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town,
Chennai 600 003.
2. The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
Chennai600003.
3. The Senior Divisional Financial Manager,
Chennai Division,
Southern Railway,
Chennai 600003. .. Respondents

By Advocate Mr.P.Srinivasan

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

"to call for the records related to the service particulars of late T.P.Diwan Mohideen and the representation dated 14.12.2018 and further to direct the respondents to extend family pension to the applicant w.e.f. 10.5.2010 with all the attendant benefits with admissible interest and to make further order/orders as this Tribunal may deem fit and proper and this render justice."

2. Learned counsel for the applicant submits that the applicant is the widow of a Railway employee who retired from service on 31.1.2002 on superannuation and died on 13.8.2016. She made Annexure A4 representation dated 14.12.2018 with all relevant documents to the respondents for continuation of family pension to her. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A4 representation dated 14.12.2018 of the applicant comprehensively dealing with all the points raised therein and pass a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.